

USE OF NYLON AND RAYON YARNS IN FISHING NETS

*628. **Shri V. P. Nayar:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state whether any research has been done at the instance of Government about the possibility of substituting nylon and rayon yarns for cotton yarns in fishing nets used in freshwater fisheries?

(b) If the answer to part (a) above be in the affirmative, what are the results of such a research?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) No, Sir.

(b) Does not arise.

Shri V. P. Nayar: May I know, Sir, what is the yearly consumption of cotton yarn for purposes of inland fisheries?

Shri K. D. Malaviya: I am not aware.

Shri V. P. Nayar: May I know, whether the Government of India are aware that some research in the use of nylon and rayon yarns has been conducted in Madras and may I also know whether the Government of India are in contact with other research units in India?

Shri K. D. Malaviya: I am not aware of the research in Madras but our Fisheries Research Stations, I think, are not competent to undertake these investigations.

FOREIGN LOANS

*629. **Shri S. N. Das:** (a) Will the Minister of Finance be pleased to state the total amount of foreign loans that India has been able to secure so far for her development projects giving the source from where they have been received?

(b) How much of this amount has been received on Government account and how much for private concerns?

(c) What is the amount of loan for which requests are still pending?

The Parliamentary Secretary to the Minister of Finance (Shri B. E. Bhagat): (a) and (b). I would invite the attention of the House to the statement laid down on the Table of the House in reply to Question No. 254 on the 25th June 1952.

(c) As the matter is under negotiation, it would not be in the public interest to disclose this.

Shri S. N. Das: May I know, Sir, the amounts so far received, how they have been utilised and for what purpose by the Central Government?

Shri B. E. Bhagat: The loan received was for a specific purpose. One was from the International Bank. The amount was 58.8 million and it was spent in the Bokharo Thermal Plant, in some railway projects manufacturing rolling stocks and others. The other was from the United States of America, Import and Export Bank. It was that wheat loan.

Shri S. N. Das: May I know whether Government had fixed any limit beyond which Government will not borrow from foreign countries?

Shri B. E. Bhagat: This is not a question of the limit or requirement. It is a question of availability.

Shri Pateria: May I know whether these loans carry some political bindings?

Shri B. E. Bhagat: No.

I. A. S. EXAMINATIONS

*630. **Shri A. N. Vidyalankar:** Will the Minister of Home Affairs be pleased to state how many women appeared in the I.A.S. examinations held since 15th August 1947, how many of them passed, and how many out of the successful women have since been appointed?

The Deputy Minister of Home Affairs (Shri Datar): A statement is laid on the Table of the House. [See Appendix IV, annexure No. 1].

Shri A. N. Vidyalankar: According to the statement supplied, in 1943 10 women appeared for this examination. In 1949 19, in 1950 28 and in 1951 27. Out of them only two qualified in 1948, none in 1949, two in 1950 and two in 1951. I want to know whether Government had investigated why so few women appeared and why so few succeeded.

Shri Datar: These are new examinations and new for ladies also. Therefore they take time to compete in these examinations.

Shri A. N. Vidyalankar: Why so few succeed?

Shri Dabhi: May I know what becomes of those who have passed the examinations but who have not been appointed?

Shri Datar: Those who have succeeded in the examinations are all appointed. They are either appointed

to the IAS or the IPS or they are taken up in the Central Services.

Sardar Hukam Singh: After taking up the examination and passing it is there any period fixed for absorbing them and have they to take up the test again?

Shri Datar: Those who are successful are absorbed as early as possible. No period has been fixed.

DEPENDANTS OF DEFENCE SERVICES PERSONNEL (CONCESSIONS)

*631. **Shri S. C. Samanta:** (a) Will the Minister of Defence be pleased to state what educational concessions are enjoyed at present by the children and dependants of Defence Services personnel?

(b) What is the definition of 'dependants' in this respect?

(c) What was the amount spent per year by Government for this purpose before and after World War II?

The Deputy Minister of Defence (Sardar Majithia): (a) The following concessions are granted to serving and ex-Service Junior Commissioned officers and Other Ranks in the Army and corresponding personnel in the Navy and Air Force in military schools, viz., the King George's Schools at Nowgong, Ajmer, Belgaum and Bangalore:

- (i) 150 seats (out of a total of 300) at each school are reserved for their children.
- (ii) The fees for civilians is Rs. 125 p.m. in addition to the cost of clothing which is Rs. 400. The service personnel of the above category pay only 10 per cent. of their pay (or the pay last drawn in case of released personnel). JCOs and equivalent ranks in the other two Services pay Rs. 81/8/- for clothing and the Other Ranks of the three Services pay only Rs. 11/11/- for clothing.

The grant of educational concessions in civil public schools, with the exception of the Lawrence Schools at Sanawar and Lovedale, is entirely the concern of the State Governments regarding which no details are available. Information in regard to the Lawrence Schools at Sanawar and Lovedale is being collected and will be placed on the table of the House.

(b) The term 'dependant' in so far as the King George's Schools are concerned means legitimate children only.

(c) Information is not readily available.

Shri S. C. Samanta: May I know, Sir, whether dependants of old parents who hold service in the Military Department are also taken into consideration?

Sardar Majithia: I have already replied to that part, Sir. For the information of the hon. Member I might say that the term "dependants", in so far as King George's Schools are concerned, means legitimate children only.

Shri S. C. Samanta: My question was whether there is any person excepting children included in the term "dependants"?

Sardar Majithia: For the other schools?

Mr. Speaker: In any school.

Sardar Majithia: No, Sir.

Shri S. C. Samanta: May I know, Sir, whether permits of trades are granted to the dependants of ex-service men as well as those persons who are in service. Permits of trades on uncontrolled articles.

Sardar Majithia: That does not arise.

Shri S. C. Samanta: I want to know whether the Indian Red Cross Society Fund has allotted anything for the dependants of these ex-service men as well as service men?

Sardar Majithia: That too does not arise, I am afraid.

Several Hon. Members rose—

Mr. Speaker: I shall curtail the question. Unless a member who is being called upon to put questions.....

Shri Sarangadhar Das: Are children, other than one's own children, that is to say, of distant relations who are dependent on the man,—are they included among dependants?

Sardar Majithia: If the hon. Member understands what is meant by legitimate children, they are included. It is a different matter, Sir.

Shri Nambiar: May I know, Sir, why the concession is not extended to other ranks but it is only extended to NCOs and others?

Sardar Majithia: I shall look into that question.